

পঞ্জীভুক্ত নম্বৰ ক - ১২

Registered No. A-12

অসম



ৰাজপত্ৰ

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং ২৩১ দিশপুৰ, সোমবাৰ, ৩০ অক্টোবৰ ১৯৯৫, ৪ কাৰ্ত্তিক, ১৯১৭ (শক)
No. 231 Dispur, Monday, 30th Oct, 1995, 8th Kartika, 1917 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT: LEGISLATIVE BRANCH II

NOTIFICATION

The 30th Oct. 1995

No.LGL.51/95/233.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

1578 THE ASSAM GAZETTE, EXTRAORDINARY, OCT. 30, 1995

ASSAM ACT NO. XXV OF 1995
(Received the assent of the Governor on 27th October,
1995)

THE LALUNG (TIWA) AUTONOMOUS COUNCIL
ACT, 1995
AN
ACT

To provide for the establishment of an administrative authority in the name and style of "THE LALUNG (TIWA) AUTONOMOUS COUNCIL" and for certain matters incidental thereto and connected therewith.

Preamble. Whereas it is expedient to provide for the establishment of a Lalung (Tiwa) Autonomous Council within the State of Assam with maximum autonomy within the framework of the Constitution, comprising of the satellite areas of Village Councils formed out of blocks of contiguous revenue villages, each having more than 50% population of Lalung (Tiwa) community, without having any compact area for social, economic, educational, ethnic and cultural advancement of the Lalung community residing therein.

It is hereby enacted in the Forty-sixth Year of the Republic of India, as follows :-

CHAPTER - I
PRELIMINARY

- Short title, extent and commencement.**
1. (1) This Act may be called the Lalung (Tiwa) Autonomous Council Act, 1995.
- (2) It extends to the whole of the State of Assam.
- (3) It shall be deemed to have come into force on the 13th day of July, 1995.
- Definitions.**
2. In this Act, unless the context otherwise requires -
- (a) 'bye-law' means the bye-law framed by the General Council;

